



2026:AHC-LKO:41452

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

CRIMINAL MISC. BAIL APPLICATION No. - 1759 of 2026

Santosh Kumar @ Santosh Kumar Rawat

.....Applicant(s)

Versus

State Of U.P. Thru. Prin. Secy. Deptt. Home Lko.

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Suresh Chandra Shukla
Counsel for Opposite Party(s)	:	G.A.

Court No. - 11

HON'BLE SUBHASH VIDYARTHI, J.

1. Heard Sri Suresh Chandra Shukla, learned counsel for the applicant, Sri Mayank Sinha, learned Additional Government Advocate for the State and perused the records.
2. The instant application has been filed seeking release of the applicant on bail in FIR bearing Case Crime No. 0088/2025, under Sections 85, 80(2), 103(1) BNS and 3/4 of Dowry Prohibition Act, Police Station Nigoha, District Lucknow.
3. The aforesaid case has been registered on the basis of an F.I.R. lodged on 25.02.2025 against the applicant, his father and mother stating that the complainant had got his daughter married to the applicant on 04.12.2023. All the accused persons used to harass her for demand of dowry. She had delivered a girl child 1-1/2 years after the marriage. She again got pregnant and the applicant was pressurizing her for ascertaining the gender of the fetus. The applicant was pressurizing the complainant's daughter to fetch Rs. 10 lakhs from her parents as dowry. On 20.05.2025, the complainant got information that the accused persons had killed his daughter.
4. The post-mortem examination report mentions an oblique ligature mark around the neck passing obliquely upward and backward, which was interrupted on 7 cm on medial aspect of right side of neck and the cause of death has been opined to be asphyxia due to ante-mortem hanging. The deceased was four months' pregnant.
5. In the statement of the complainant, he reiterated the FIR version. In her

additional statement, he stated that the applicant and his mother used to harass his daughter and he retracted the allegations levelled against the applicant's father.

6. After investigation, a charge sheet dated 25.06.2025 was submitted against the applicant and his mother and his father was exonerated.

7. In the affidavit filed in support of bail application it has been stated that the applicant is innocent, he has been falsely implicated in the present case and he has no criminal history.

8. The applicant's mother co-accused Mayawati @ Mayadevi has been granted bail by means of an order dated 17.09.2025 passed by a Coordinate Bench of this Court in Criminal Misc. Bail Application No. 8885 of 2025.

9. The applicant's father who had been exonerated, had died on 11.06.2025.

10. The state has filed a counter affidavit annexing therewith copies of material collected during investigation and a copy of the charge sheet dated 25.06.2025.

11. Having considered the aforesaid facts and circumstances of the case and keeping in view the fact that the complainant had levelled similar allegations against all the accused persons which are vague and in nature, he subsequently retracted the allegations against the applicant's father and although the allegations against the applicant and his mother are the same, the applicant's mother has been granted bail whereas the applicant is languishing in jail since 22.05.2025 and the investigation already stands concluded and without making any observation, which may affect the merits of the case, I am of the view that the aforesaid facts are sufficient for making out a case for enlargement of the applicant on bail in the aforesaid crime.

12. Accordingly, this bail application stands **allowed**.

13. Let the **applicant-Santosh Kumar @ Santosh Kumar Rawat** be released on bail in the aforesaid case on furnishing a personal bond and two sureties each in the like amount to the satisfaction of magistrate/court concerned, subject to following conditions:-

- (i) the applicant shall not tamper with the prosecution evidence;
- (ii) the applicant shall not pressurize the prosecution witnesses;
- (iii) the applicant shall appear on each and every date fixed by the trial court,

unless his appearance is exempted by the learned trial court.

(I.A. No. 2/2026-Short Term Bail)

As the applicant has been enlarged on bail, the short-term bail application has become infructuous and it is ***dismissed*** accordingly.

(Subhash Vidyarthi,J.)

June 18, 2026
Pradeep/-